

ITEM NO.6

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.15984/2018

(Arising out of impugned final judgment and order dated 18-05-2015 in FA No.281/2015 passed by the High Court of Judicature at Allahabad)

PREM SINGH CHAUHAN & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.104194/2019-CONDONATION OF DELAY IN FILING and IA No.104197/2019-APPLICATION FOR SUBSTITUTION and IA No.104195/2019-EXEMPTION FROM FILING O.T. and IA No.104199/2019-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.104198/2019-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. and IA No.104201/2019-CONDONATION OF DELAY IN REFILING and IA No.99928/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-07-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Yatindra Singh, Sr. Adv.
Mr. D.V. Singh, Adv.
Mr. Arijeet Singh, Adv.
Mr. R. Karuppiah, Adv.
Mr. Ajit Singh Pundir, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

IA No.104194/2019 & 104201/2019 (Delay in filing and refiling)

Delay is condoned subject to the condition that in case of succeeding in the appeal, the appellants will not be granted any monetary benefits for the period of delay. The applications are disposed of.

SLP (C) D.No.15984/2018

Application for substitution is allowed after condoning the delay and setting aside abatement, if any.

Permission to file special leave petition is granted.

Leave granted.

Tag with Civil Appeal No.8341/2018.

(POOJA ARORA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER